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O.A. No. 963 of 2005

Order dated: 27.10.2008

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

The applicant, while working as Librarian, was served with Annexure-A/1 order, by which the applicant has been kept under suspension, in contemplation of disciplinary proceeding against him. Annexure-A/2 memorandum of charge was also served on him. Against the suspension order, the applicant has already filed Annexure-A/3 appeal before the Assistant Commissioner, K.V.S.R.O. Kolkata & Adhoc Disciplinary Authority for K.V.S. and K.V.S.R.O., BBSR. During the pendency of disciplinary action, on considering the subsequent events, Annexure-A/4 order has been passed by the Principal invoking the suspension order and directing the applicant to report for his attendance. However, now aggrieved by the above orders, the applicant has approached this Tribunal praying that Annexure-A/1 and A/4 have to be quashed.

2. Even though there is no appearance on behalf of the applicant, we have heard the Ld. Counsel appearing for the Respondents. The Ld. Counsel for the Respondents submits that the disciplinary proceedings initiated against the applicant has already been concluded and apart from that Annexure-A/1 order has been revoked by the authorities, and hence the O.A. has become infructuous to the extent applicable to the prayer of the applicant.

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3. In the above circumstances, this O.A. stands dismissed as infructuous.

Chakraborty
MEMBER (A)

Ukappan
MEMBER (J)

